## THE HIGH COURT OF MEGHALAYA SHILLONG

## NOTICE

No. HCM.III/166/2019-JudI/Part.I/ 72

Dated, Shillong the 21st August 2020

It is hereby notified to all concerned that w.e.f. **01.09.2020** in addition to matters of extreme urgency - as already notified vide circular dated 25th March 2020 - the Courts shall take up, as per roster, matters filed upto the year 2015.

By order,

JOINT REGISTRAR (LISTING)

Memo No. HCM.III/166/2019-Judl/Part.I/ ユスム

Dated, Shillong the 21st August 2020

Copy for information to: -

- 1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 2. The P.S to Hon'ble Mr. Justice Ranjit Vasantrao More, High Court of Meghalaya, Shillong.
- 3. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
- 4. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong.
- 5. The P.S to Advocate General/ Addl. Advocate General, Meghalaya, Shillong.
- 6. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.
- 7. The P.A to the Registrar General, High Court of Meghalaya, Shillong.
- 8. The President/ Secretary, High Court Bar Association, Shillong.
- 9. All Court Masters concerned for information.
- 10. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
  - 11. Notice Board.
  - 12. Office File.

JOINT REGISTRAR (LISTING

21/8/20